

HIGH COURT OF DELHI
Sher Shah Road, New Delhi

40955 4103
No. /DHC/Gaz./G-1/2011

Dated:19.10.2011

From
The Registrar General
High Court of Delhi
New Delhi.

To


1. The District & Sessions Judge, Tis Hazari Courts, Delhi.
2. The District Judge & Addl. Sessions Judge I/C, East Distt., Karkardooma Courts Complex, Delhi.
3. The District Judge & Addl. Sessions Judge I/C, South-West Distt., Dwarka Courts Complex, New Delhi.
4. The District Judge & Addl. Sessions Judge I/C, North District, Tis Hazari Courts, Delhi.
5. The District Judge & Addl. Sessions Judge I/C, North-West District, Rohini Courts, New Delhi.
6. The District Judge & Addl. Sessions Judge I/C, West District, Tis Hazari Courts, Delhi.
7. The District Judge & Addl. Sessions Judge I/C, South District, Saket Courts Complex, New Delhi.
8. The District Judge & Addl. Sessions Judge I/C, New Delhi Distt., Patiala House Courts, New Delhi.
9. The District Judge & Addl. Sessions Judge I/C (officiating), North-East Distt, Karkardooma Courts Complex, Delhi.

Sub: Appointment of Judicial Authorities for various offences under Food Safety and Standards Act, 2006.

Madam/Sir,

I am directed to forward herewith for your information and necessary action a copy of notification No.F.6/20/2011-Judl./1248-1254 dated 30.9.2011 received from the Govt. of NCT of Delhi designating (i) the Court of ACMM-02 at Patiala House Courts as Court of ordinary jurisdiction under Section 42(4) of the Food Safety and Standards Act, 2006, (ii) the court of ASJ-01, New Delhi, Patiala House Courts as Special Court under Section 74 of the said Act and (iii) the Court of District Judge & Additional Sessions Judge I/C New Delhi, Patiala House Courts as Food Safety Appellate Tribunal under Section 70 of the said Act, for the entire NCT of Delhi, in addition to their own work.

Yours sincerely,


(O.P. Narang)
Assistant Registrar (Gaz.)
For Registrar General

4104
Endst. No. /DHC/Gaz./G-1/2011


dated:19.10.2011

Copy forwarded for information to the Principal Judge, Family Courts, Dwarka Courts Complex, Dwarka, New Delhi.


Assistant Registrar (Gaz.)

OFFICE OF THE DISTRICT & SESSIONS JUDGE DELHI
No. 63434-448 /Power/Gaz/11 Dated, Delhi the: 19 OCT 2011

- Copy forwarded for information and necessary action to:-
- 1 The District Judge & ASJ I/c, Patiala House Court, New Delhi.
 - 2 Sh. J.R. Aryan, ASJ-01, Patiala House Court, New Delhi.
 - 3 The Chief Metropolitan Magistrate, Delhi.
 - 4 Sh. Raghbir Singh, Addl. Chief Metropolitan Magistrate-02, Patiala House Court, New Delhi.
 - 5 The Superintendent, Filing Section, Tis Hazari Court, Delhi.
 - 6 The Reader to Ld. District & Sessions Judge, Tis Hazari Court, Delhi.
 - 7 The Secretary Bar Association, Tis Hazari Court, Patiala House, Karkardooma, Rohini Saket and Dwarka Court.
 - 8 The Website Committee (English & Hindi), Tis Hazari Court, Delhi.


(A.K. KALA)
Administrative Officer
Judicial/Vigilance/Litigation
District & Sessions Judge's Office:Delhi



(To be published in Delhi Gazette Part IV Extra- ordinary)

GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
(DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS)
8TH LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI - 110002.

No.F. 6/20/2011-Judl./

Dated the September, 2011

NOTIFICATION

No. F. 6/20/2011-Judl./ - The Lt. Governor of the NCT of Delhi, with the concurrence of the High Court of Delhi, is pleased to designate (i) the Court of ACMM-02 at Patiala House Courts as Court of ordinary jurisdiction under Section 42(4) of the Food Safety and Standards Act, 2006, (ii) the Court of ASJ-01, New Delhi, Patiala House Courts as Special Court under Section 74 of the said Act and (iii) the Court of District Judge & Additional Sessions Judge I/C New Delhi, Patiala House Courts as Food Safety Appellate Tribunal under Section 70 of the said Act, for the entire NCT of Delhi, in addition to their own work.

By order and in the name of the
Lt. Governor of National
Capital Territory of Delhi

(Tarun Sahrawat)
Addl. Secretary (Law, Justice & LA)

No.F. 6/20/2011-Judl./1248-1254

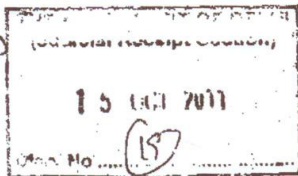
Dated the 30th September, 2011

Copy forwarded for information and necessary action to:-

1. The Special Secretary (GAD/Coord.), Govt. of NCT of Delhi, Delhi Secretariat, New Delhi for publication in the Delhi Gazette (Ordinary Part-IV), in duplicate together with its Hindi version with the request that five copies of the Gazette, as soon as published, may please be sent to this department for official use.
2. The Registrar General, High Court of Delhi, New Delhi.
3. The Principal Secretary (Health), Department of Health & Family Welfare, GNCT of Delhi, Delhi Secretariat.
4. The District Judge-I & Sessions Judge, Tis Hazari Courts, Delhi.
5. The District Judge & Addl. Sessions Judge I/C, New Delhi, District, Patiala House Courts, New Delhi.
6. The Commissioner of Food Safety, Department of Prevention of Food Adulteration, GNCT of Delhi, Lawrence Road Industrial Area, Delhi.
7. Record Officer under Section-4 of the RTI Act, Department of Law, Justice & LA, GNCT of Delhi.
8. Guard file.

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15-09-2011
6060



Handwritten: Tarun Sahrawat 30/9/11
(Tarun Sahrawat)
Addl. Secretary (Law, Justice & LA)

Handwritten: 5822
Entry No. 15/9/11